

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.01.2016

OA No. 291/00808/2015

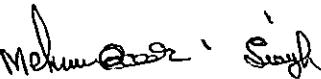
Mr. N.K. Gautam, counsel for applicant.

Learned counsel, inter alia, contended that although the applicant Satish Chandra Narwal was promoted on the post of Office Superintendent on 01.01.1996 whereas Mukesh Kumar (respondent no. 4) was promoted as such on 26.02.2009 but still respondent no. 4 was shown as senior to the applicant in the seniority list Annexure A/7.

The argument is that although the applicant has already sent a legal notice dated 29.07.2014 (Annexure A/1) but no decision has yet been taken on it.

Having heard learned counsel for the applicant, having gone through the record and without commenting anything on merit, the Original Application is disposed of with the direction to the respondent no. 2 to take a decision on the legal notice Annexure A/1 of the applicant in accordance with law within a period of two months from the date of receipt of certified copy of this order.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(JUSTICE MEHINDER SINGH SULLAR)
JUDICIAL MEMBER

Kumawat